

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 211 of 2021(SZ)**

P. Palaniappan,  
S/o. Ponnusamy,  
Meenangadu, Masinaickenpatti PO,  
Salem District – 636 103.

...Applicant

Vs

The Ministry of Environment, Forest and Climate Change,  
Rep. by its Under Secretary,  
3<sup>rd</sup> Floor, Prithvi-Block,  
Indira Paryavaran Bhavan,  
Jorbagh Road, New Delhi – 110 003.

...Respondents

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Filed by  
**Thiru.S. Sai Sathya Jith,**  
Advocate, Chennai

THE UNIVERSITY OF CHICAGO

PHYSICS DEPARTMENT

PHYSICS 350

PROBLEM SET 1

DATE: \_\_\_\_\_

NAME: \_\_\_\_\_

PROBLEM 1

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PROBLEM 3

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**TAMIL NADU POLLUTION CONTROL BOARD.**

I, R. Rajamanickam, S/o. P.M.Ramasamy, Hindu, aged about 57 years, having my office at No. 76, Mount Salai, Guindy, Chennai -600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032, and I am filing this Report on behalf of the 4<sup>th</sup> & 9<sup>th</sup> Respondents, TNPCB and as such I am well acquainted with the facts of the case from the records.

2. It is respectfully submitted that the applicant Thiru.P.Palaniappan, Salem District filed an Original Application No. 211 of 2021 (SZ) before the Hon'ble National Green Tribunal, South Zone, Chennai regarding the pollution caused on account of conducting of quarrying and crusher operation by the units located in Masinaickenpatti village, Vazhappady Taluk and Salem District.

3. It is respectfully submitted that the Hon'ble NGT (SZ) has constituted a Joint Committee comprising of 1) a Senior Officer from MoEF & CC, Integrated Regional Office, Chennai, (2) a Senior Scientist from Central Pollution Control Board, Integrated Regional Office, Chennai, (3) a Senior Officer from State Level Environment Impact Assessment Authority, Chennai, (4) The District Environmental Engineer of the concerned Tamil Nadu Pollution Control Board and (5) The Assistant Director of Geology and Mining, Salem to inspect the unit in

  
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question and submit a factual as well as action taken report, if there is any violation found vide its order dated 30.09.2021.

As directed by the Hon'ble National Green Tribunal, Southern zone Chennai, the following committee members had been nominated by their respective department to carryout inspection and submit the report.

S. No.	Name	Department	Designation
1.	Dr.C.Palpandi,	MoEF&CC,IRO,Chennai	Scientist 'D'
2.	Thiru.R.Rajkumar	CPCB, Chennai	Scientist 'D'
3.	Thiru P. Murali	SEIAA,Chennai	Assistant Engineer
4.	Thiru.Gopalakrishnan	TNPCB, Salem	District Environmental Engineer
5.	Tmt. R.Jayanthi	Geology and Mining, Salem	Deputy Director

The above said committee members had inspected the subject area in question on 29.10.2021 and 01.11.2021 and during the inspections the quarry owners, petitioner and general public were also present.

Subsequently, the joint committee members again inspected the subject area in question on 09.03.2022 for field verification as discussed in the meeting conducted through video conference on 14.02.2022. During the visit, the Village Administrative Officer, Firka Surveyor, Revenue Inspector, lessees, petitioner and public were present.

3. It is respectfully submitted that, there are four stone crushers located in Masinaickenpatti Village, Vazhappady Taluk and Salem District and the details are as follows:

- i. M/s. Sri Annamar Blue Metals, S.F.No. 199/8, Masinaickenpatti village, Vazhappadi Taluk, Salem District.
- ii. M/s. Sri Vijayalakshmi Blue Metals, S.F.No. 223/2, Masinaickenpatti village, Vazhappadi Taluk, Salem District.
- iii. M/s. Shre Parasakthi Crusher Private Limited, S.F.No. 243/1, Masinaickenpatti village, Vazhappadi Taluk, Salem District.
- iv. M/s. Giri Sahajanya Projects, S.F. No. 199/10 (part), Masinaickenpatti village, Vazhappadi Taluk and Salem District.

  
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During inspection, the 11<sup>th</sup> respondent unit of M/s. Shre Parasakthi Crusher Private Limited, S.F.No. 243/1, Masinaickenpatti village, Vazhappadi Taluk, Salem District was under operation and all the other units were under closure as per the direction of the Tamil Nadu Pollution Control Board.

4. It is further respectfully submitted that the 12 & 13<sup>th</sup> respondent units of M/s. Sri Annamar Blue Metals and M/s. Sri Vijayalakshmi Blue Metals have obtained temporary suspension of closure direction and restoration of power supply of the TNPC Board. Further the 14<sup>th</sup> respondent unit of M/s. Giri Sahajanya Projects has applied for revocation of the Board and the same is under examination at the TNPCB Board.

5. It is further respectfully submitted that three units namely M/s. Shre Parasakthi Crusher Private Limited, M/s. Sri Annamar Blue Metals and M/s. Sri Vijayalakshmi Blue Metals have been addressed to make necessary arrangements to conduct Ambient Air Quality Survey through accredited laboratory so as to submit the report to the Hon'ble NGT through the Joint Committee vide letter dated 24.03.2022. The units has not conducted the Ambient Air Quality Survey so far.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*R. Rajamanickam* 24/5/2022  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMILNADU POLLUTION CONTROL BOARD,  
 No.76, MOUNT SALAI, CHENNAI-600 032.  
**BEFORE ME**

**VERIFICATION**

I, R. Rajamanickam, S/o. P.M.Ramasamy, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

*R. Rajamanickam* 24/5/2022  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMILNADU POLLUTION CONTROL BOARD,  
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TAMIL NADU POLLUTION  
CONTROL BOARD.**

**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date:24.05.2022.**

**Date of hearing on:24.05.2022**

